

**Central Electricity Regulatory Commission  
New Delhi**

**Review Petition No. 33/RP/2024**

Subject : Review Petition under Section 94(1)(f) of the Electricity Act, 2003 read with Regulation 52 of the Central Electricity Regulatory Commission (Conduct of Business) 2023, seeking review of order dated 23.9.2024 passed in Petition No. 328/TT/2023.

Date of Hearing : **14.1.2025**

Coram : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V., Member  
Shri Harish Dudani, Member

Petitioner : Power Grid Corporation of India Limited

Respondents : Ajmer Vidyut Vitran Nigam Limited and 14 Others

Parties Present : Ms. Swapna Seshadri, Advocate, PGCIL  
Shri Utkarsh Singh, Advocate, PGCIL  
Ms. Sneha Singh, Advocate, PGCIL  
Shri V. C. Sekhar, PGCIL

**Record of Proceedings**

Learned counsel for the Review Petitioner submitted, the Petitioner Power Grid Corporation of India Limited (PGCIL), had filed the present Review Petition seeking a review of the Commission's order dated 23.9.2024 in Petition No. 328/TT/2023, whereby the Commission allowed the tariff in respect of the transmission assets of the Review Petitioner from COD to 31.3.2024. She further submitted that the Commission, in the impugned order, condoned the time over-run of 1214 days out of the total delay of 1504 days and disallowed the delay for the period 20.11.2021 to 16.12.2022.

2. The learned counsel for the Review Petitioner further submitted that the Commission, in paragraph No. 59 of the impugned order while considering the time over-run for the period from 20.11.2021 to 16.12.2022, observed that there was no stay by the Hon'ble High Court in the order dated 16.12.2022 in LPA Nos. 1115, 1116, and 1121 of 2021 arising out of the order dated 25.10.2021 in CWP Nos. 19391 of 2020 and 5181 of 2021. She further submitted that the Commission, in the impugned order, lost sight of the fact that the Hon'ble High Court in its judgment dated 25.10.2021 in CWP Nos. 19391 of 2020 and 5181 of 2021 specifically recorded that the transmission lines shall not be laid down before relocation of the temporary huts of the labourers/workers on the spot by the Review Petitioner. It was a tacit/effective stay on taking up of the transmission activities by the Review Petitioner, and the same is an error apparent on the record.



3. Considering the submissions made by the learned counsel for the Review Petitioner, the Commission directed as under:

a) Admit and issue notice to the Respondents; and

b) The Respondents to file their respective replies to the Petition, if any, within four weeks with a copy to the Review Petitioner, who may file its rejoinder, if any, within two weeks thereafter.

4. The Review Petition will be listed for the hearing on **19.3.2025**.

**By order of the Commission**

**sd/-  
(T. D. Pant)  
Joint Chief (Law)**

